

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:160

ANSWERED ON:26.02.2008

SPECIAL ECONOMIC ZONES

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Prakash

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the criteria adopted for setting up of Special Economic Zones (SEZs) in the country;
- (b) the number of proposals for setting up of SEZs approved, pending for approval and put on hold during the last three years, till date alongwith the reasons for not approving the proposals so far, State-wise, location-wise; and
- (c) the details of investment proposed to be made by these SEZs?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a) : The Board of Approval (BOA) constituted under the Special Economic Zones Act 2005 considers proposals for setting up of Special Economic Zones (SEZs) as per the provisions of the SEZ Act, 2005 and SEZ ,Rules 2006 and the objectives enshrined therein as well as applicable administrative guidelines as laid down for this purpose. Only those eligible proposals which are duly recommended by the State Government concerned are considered by the Board of Approval.

(b)&(c) A statement indicating state-wise number of SEZs formally approved, number of SEZs notified, valid in principle approvals and the number of pending cases is Annexed. The reasons for not approving/considering a proposal may inter alia, be non-receipt of recommendation of the concerned State Government and/or non-confirmation of possession of requisite land, etc. As regards investment, investment of Rs. 67347 crore has already been generated from the notified SEZs under the SEZ Act.